

[SCHEDULE-I] FORM A PUBLIC ANNOUNCEMENT		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
FOR THE ATTENTION OF THE CREDITORS OF SWARNA HOSPITAL PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SWARNA HOSPITAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	02.12.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Odisha, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U00093OR2005PTC008471
5.	Address of the registered office and principal office (if any) of corporate debtor	Swarna Hospital Private Limited, C-1, Jayadev Vihar, Bhubaneswar-751013, Odisha
6.	Insolvency commencement date in respect of corporate debtor	08th May, 2023 vide order issued by NCLT, Cuttack Bench in CP(IB) No. 7/CB/2023
7.	Estimated date of closure of insolvency resolution process	4th Nov, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sri Chaitanya Kumar Ray Registration No.: IBB/PA-003/IP-N00032/2017-2018/10260
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MIG-26, Manarama Estate, Rasulgarh, Bhubaneswar-751010, Odisha. cma.chaitanya@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MIG-26, Manarama Estate, Rasulgarh, Bhubaneswar-751010, Odisha. cma.chaitanya@yahoo.com
11.	Last date for submission of claims	22nd May, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloadform.html (b) Physical Address: Available at website
<p>Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Swarna Hospital Private Limited on 08th May, 2023. The creditors of the Swarna Hospital Private Limited are hereby called upon to submit their claims with proof on or before 22nd May, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Name and Signature of Interim Resolution Professional: Sri Chaitanya Kumar Ray Date and Place: : 11th May, 2023; Bhubaneswar</p>		